

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No219  
CP(IB)/158(AHM)2021

**Proceedings under Section 95IBC**

**IN THE MATTER OF:**

State Bank of India Through Mr. Ashutosh Agarwal  
V/s  
Abhay Narendra Lodha

.....Applicant

.....Respondent

**Order delivered on 04/07/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the RP : Advocate, Mr. Pulkitesh Dutt.  
For the Personal Guarantor : Advocate, Ms. Hirva Dave.

**ORDER**

Learned counsel for the Personal Guarantor states that order dated 31.05.2022 could not be complied and also arguing counsel is not available, hence seeks adjournment.

This shall be last chance. No further adjournment will be granted.

List on 24.08.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**